



Government of Jammu and Kashmir  
Civil Secretariat Home Department  
Srinagar/Jammu.

**NOTIFICATION**

Jammu, the 13<sup>th</sup> March, 2020.

S.O 99 :-Whereas, on 26.08.2018 Police Station, Awantipora received an information through reliable sources that some terrorists of banned terrorist organization (HM) were hatching a criminal conspiracy in an orchard near Islamic University of Science and Technology, Awantipora for carrying out some terrorist activity in the area; and

2. Whereas, a case FIR No. 146/2018 under sections 7/25 Arms Act, 18,20 & 38 ULA (P) Act 1967, came to be registered in P/S Awantipora and investigation taken up; and

3. Whereas, Police Station Awantipora assisted by 42 RR and 130 Bn CRPF cordoned the area and arrested the accused persons identified as **(1).Shahid Manzoor Pinchoo S/o Manzoor Ahmad Pinchoo R/o Jawbrara Awantipora, (2)Manzoor Ahmad Dar S/o Ghulam Hassan Dar R/o Nowpora Frisal Kulgam; (3) Zahid Ahmad Dar S/o Nisar Ahmad Dar R/o Hawoora Redwani Kulgam; (4).Rizwan Assad Pandith S/o Assadullah Pandith R/o Awantipora; and (5) Mohammad Hussain Rather S/o Mohammad Abdullah Rather R/o Frisal Nowpora; and**

4. Whereas, during their personal search 01 Chinese Pistol, 01 Magazine, 08 Pistol Rounds, 03 Chinese Grenades and 01 UBGL thrower were recovered from their possession. The accused disclosed that they were working as OHWs under the influence of Rayas Naikoo and Altaf Kaschroo self styled commanders of HM outfit, providing logistic support to these terrorists; and

5. Whereas, during investigation, it came to fore, that the above named terrorist of (HM) outfit namely Altaf Ahmad Dar alias Altaf Kachroo S/o Ghulam Mohammad Dar R/o Hawoora Mishipora Kulgam was killed during an encounter with the security forces in District Anantnag who had supplied arms/ammunition to the above named accused as recovered from their possession and accused Rizwan Assad pandith S/O Assadullah Pandith R/O Awantipora died during the course of investigation; and .

6. Whereas, on the basis of statement of witnesses, the seizure memos and other evidences, the Investigating offence has established a prima facie case against the below mentioned accused persons under sections 18,20 & 38 of the ULA(P) Act, 1967; and

S.No	Name of the accused	Offences
1.	Manzoor Ahmad Dar S/o Ghulam Hassan	18, 20& 38 ULA(P) Act, 1967

	Dar R/o Nowpora Frisal Kulgam	
02	Zahid Ahmad Dar S/o Nisar Ahmad Dar R/o Hawoora Redwani Kulgam	18, 20& 38 ULA(P) Act, 1967.
03	Mohammad Hussain Rather S/o Mohammad Abdullah Rather R/o Frisal Nowpora kulgam	18, 20& 38 ULA(P) Act, 1967.
04	Shahid Manzoor Pinchoo S/o Manzoor Ahmad Pinchoo R/o Jawbrara Awantipora,	18, 20& 38 ULA(P) Act, 1967.

7. Whereas, the Authority appointed by the Government under sub-section (2) of section 45 of the Unlawful Activities (Prevention) Act, 1967, has independently scrutinized the Case Diary file and all the other relevant documents relating to the case and has come to a conclusion that prima facie case is made out against the above mentioned accused persons; and

8. Whereas, after perusing the Case Diary, the relevant documents and also taking into consideration the observations/views of the Authority appointed under sub-section (2) of section 45 of the Unlawful Activities (Prevention) Act, 1967, the Government is of the view that there is sufficient material and evidence available against the below mentioned accused persons for their prosecution under the aforesaid provisions of law.

Now, therefore, in exercise of powers conferred by sub-section (2) of section 45 of the Unlawful Activities (Prevention) Act, 1967, the Government hereby accords sanction for launching prosecution against the above accused persons for the commission of offences mentioned against each u/s 18, 20 & 38 of the ULA(P) Act 1967, in case FIR No. 146/2018 of Police Station Awantipora.

By order of the Government of Jammu and Kashmir.

Sd/-

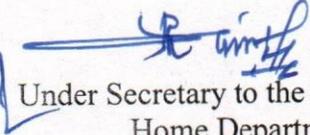
Principal Secretary to the Government  
Home Department

No. Home/Pros/150 /2019

Dated: 13 .03.2020.

Copy to:-

1. Joint Secretary, (J&K), Ministry of Home Affairs, government of India
2. Director General of Police, J&K Srinagar. The CD file in original is returned herewith, receipt of which may kindly be acknowledged.
3. Secretary to the Government, Department of Law, Justice & Parliamentary Affairs. (w.7.s.c.)
4. Private Secretary to Principal Secretary to the Government, Home Department.
5. Stock file.

 13.03.20.  
Under Secretary to the Government  
Home Department